

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 208 OF 2018 & IA NO. 958 OF 2018

Dated : 20th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of

M/s. Godawari Power & Ispat Ltd.

....Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Raunak Jain
Mr. Vishvendra Tomar

Counsel for the Respondent(s) : Mr. Ravi Sharma for R-1

Mr. Apoorv Kurup
Mr. Avanish Rathi
Mr. Nidhi Mittal for R-2

ORDER

The learned counsel, Mr. Apoorv Kurup, appearing for the second Respondent submitted that, he will file his reply to the main appeal as well as to the IA No. 958 of 2018 filed by the Appellant for stay during the course of the day in the Registry after duly serving copy to the learned counsel for the appearing parties.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

The learned counsel appearing for the second Respondent is permitted to file his reply to the main appeal as well as to the IA No. 958 of 2018 filed by the Appellant for stay during the course of the day in the Registry after duly serving copy to the learned counsel for the appearing parties.

List the matter on **26.11.2018**, for considering the IA No. 958 of 2018, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
vt/bn

(Justice N.K. Patil)
Judicial Member